

Central Administrative Tribunal  
Principal Bench

RA 82/2001  
in  
OA 261/2000

New Delhi this the 8th day of March, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

Satya Pal, Ex Librarian,  
C-235, Sushant Lok-I,  
Gurgaon (Haryana)

... Applicant.

Versus

1. Directorate of Education  
through the Director,  
Delhi Administration,  
Old Secretariat, Delhi.
2. Principal,  
Govt. Girls. Sr. Sec. School,  
Shahpur Jat, New Delhi. ... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J),

I have considered the grounds taken in RA 82/2001 filed by the applicant praying for recall of the order dated 7.11.2000 in OA 261/2000 and to order further payments as submitted by him. It is settled law that the Review Application cannot be treated as an appeal to reargue the same issues which have already been considered in the Original Application. The applicant has claimed interest on the amounts he had claimed on which the order dated 7.11.2000 has already given certain directions. The other claims in the Review Application do not fall within the scope of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 under which alone the Review Application can be allowed.

2. For the reasons given above, RA 82/2001 is rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Vice Chairman(J)

'SRD'